

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-470(ND)2017

**CORAM:**

**PRESENT: DR. V. K. SUBBURAJ  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
10.06.2019**

**NAME OF THE COMPANY: Sh. Amit Kumar Malik Vs. M/s. Kindle  
Developers Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present for the Petitioner: Mr. Ashok Juneja and Mr. Akash Srivastava,  
Advocate**

**Present for the Respondent: Mr. Akshay Goel, Advocate for RP**

**ORDER**

CA 712/2019 has been filed by the erstwhile IRP. His grievance is that his expenses and professional fees have not been reimbursed. The total outstanding amount claimed is Rs. 35,53,000/-.

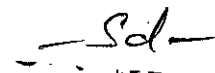
Notice be issued to the COC, RP and IBBI by the applicant returnable on 18<sup>th</sup> July, 2019. Dasti.

Ld. Counsel appearing for the RP has also placed on record the directions of the Hon'ble Apex Court staying the proceedings in Writ Petition(C)312/2019.

No further directions are called for in the main petition.



**(V. K. Subburaj)  
Member (T)**



**(Ina Malhotra)  
Member (J)**